

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 23/(MAH)/2010
CA No.

CORAM:


Present:

SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 30.09.2016

NAME OF THE PARTIES: Mr. Abdul Latif Tainwala
V/s.
M/s. Nilufer Damania & Ors.

SECTION OF THE COMPANIES ACT: 111A of the Companies Act 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
4.	Niraja Patani ip Ronal & Shah	Junior Advocate	

Order

C.P. No. 23/111A/CLB/MAH/2010

1. No one is present from the side of the Petitioner. Records of the case has revealed that in the past as well Petitioner remained absent on number of occasions. The Petitioner is hereby given a last opportunity, otherwise this Petition shall be dismissed ex-parte qua the Petitioner.
2. An Advocate from the side of the Respondent is present, who is directed to file vakalatnama.
3. Registry is directed to issue Show Cause Notice to the Petitioner
4. Let this C.P. be fixed for hearing on 28.10.2016
5. Ld. Counsel of Respondent is directed to communicate this date of hearing to the Petitioner.

Dated: 30.09.2016

Sd/-

Shri M.K. Shrawat
Member (Judicial)